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workers of the J.K. Nagar Aluminium Industries;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) Yes.

- (b) The demands related to revision of wages, proper categorisation of workers, confirmation of un-confirmed workmen, gratuity, abolition of contract system, night shift allowance and certain other allowances, arrangements for medical care, provision of uniforms, etc.
- (c) to (e). According to information made available by the Government of West Bengal, the dispute was taken up for conciliation and joint conferences were held by the State Labour Directorate. No settlement was, however, possible. Bi-partite negotiations, it is reported, are still continuing in an effort to have a settlement.

## LOCK OUT IN THE A.V.B. FACTORY IN DURGAPUR

619. SHRI MONORANJAN ROY: SHRI A.P. CHATTERJEE: SHRI NIREN GHOSH: DR. K. MATHEW KURJAN

Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:

- (a) whether it is a fact that after the withdrawal of the 11 days' strike in Durgapur on 22nd September the A.V.B. factory, Durgapur has not withdrawn the lock-out which was declared during the strike period on 13th September;
  - (b) if so, the details thereof; and
- (c) what steps Government propose to take to lift the lock-out in the A.V.B. Durgapur and the action taken by Government against the management in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) to (c) The information is being collected and would be laid on the Table of the House after it is received.

## DEMANDS BY BIHAR COLLIERY KAMGAR UNION

620. SHRI MONORANJAN ROY: SHRI SASANKASEKHAR SANYAL: DR. K. MATHEW KURIAN:

Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:

- (a) whether it is a fact that on behalf of Bhagdeh Murlideh Colliery Workers the Bihar Colliery Kamgar Union has submitted a 10 point Charter of demands to the Government of India;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that subsequently the workers of Murlideh Colliery resorted to hunger-strike etc. in support of their demands;
- (d) whether any steps had been taken by Government to meet these demands of the workers;
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) The Bihar Colliery Kamgar Union circulated, *inter alia*, to the Regional Labour Commissioner (Central) Dhanbad a printed pamphlet containing a tenpoint charter of demands on behalf of the workers of Bhatdee and Murlideh Collieries and not of Bhagdeh Murlideh Colliery.

- (b) The charter includes demands for (1) payment of VDA at the rate of Rs. 1.53 per day from 1.4.70 (2) payment of arrears of VDA from 15.8.67 (3) bonus as per Wage Board recommendations, (4) miners engaged for pillar cutting be paid as for machine cut coal, (5) sufficient Dhowrah, water, light and sanitation to workers (6) workers be paid for illegal stoppage of colliery(7) wages for sick leave be paid immediately (8) harassment of workers be stopped (9) standing orders be printed and supplied to each worker, and (10) wagon loaders be made permanent on basis of raising.
- (c) to (f) Two workmen resorted to hungerstrike in support of demands from 27-7-70. The Vice President of the Union assured the Regional Labour Commissioner (C) Dhanbad, in writing that he would not precipitate action by resorting to hunger strike. The Assistant Labour Commissioner (Central), Dhanbad held joint discussions with the management and the President of the Union on 27th July, 1970, during which Union's Vice-President agreed to raise an Industrial dispute in the matter, which has not yet been done.

## INDUSTRIAL TRIBUNALS

621. SHRI DWIJENDRALAL SEN GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state: